

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2521**

TO BE ANSWERED ON THE 03RD AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)

TEHBAZARI SHOPS ALLOTTED IN NDMC

**2521. SHRI RAJVEER SINGH (RAJU BHAIYA):
DR. SUKANTA MAJUMDAR:
SHRI BHOLA SINGH:
SHRI RAJA AMARESHWARA NAIK:
SHRI VINOD KUMAR SONKAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has allowed the sale/transfer of Tehbazari shops allotted to divyangjan under the control of New Delhi Municipal Corporation (NDMC);**
- (b) if so, the details thereof and if not, the reason therefore;**
- (c) whether the details of Tehbazari shop owners have been fully digitized and made available into public domain;**
- (d) if so, the details thereof;**
- (e) the details of requests received so far from the legal heirs (family members) of allotted persons who died or suffers from any permanent disability of Tehbazari in NDMC area for transfer in the name of legal heirs, year-wise;**
- (f) details of such requests cleared and still pending so far and the reasons for the pendency, year-wise; and**
- (g) the details of documents required for transferring of Tehbazari in the name of legal heirs of and the details of legal heirs who have submitted complete/required documents to transfer the Tehbazari in their names?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a) & (b): The NDMC has informed that as per Section 2.1.3 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Scheme, 2019, a Certificate of Vending (COV) is issued in the name of the registered Street Vendor only and is non-transferable except in case of incapacity, insanity or demise of the registered vendor. Further, as per Section 2.1.10 of the said Scheme a vendor cannot transfer in any manner whatsoever, including sell or rent or lend, the Certificate of Vending to any other person. The vendor cannot sub-let the vending site assigned to him.

(c) & (d): The details of authorized Tehbazari shop owners are available on NDMC website.

(e) & (f): The year-wise details of application received from legal heirs by NDMC since 2015 are as under:

Year	Nos. of applications received
2015	10
2016	12
2017	09
2018	09
2019	11
2020	40
Total	91

After enactment of Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, no such request has been considered by NDMC, as now such power is vested with Town Vending Committee (TVC) under the Act.

(g): As per the Act, the request for transferring of Tehbazari in the name of legal heirs is considered by the TVC on the basis of Aadhaar Card, Voter Identity Card, Death Certificate of Allottee, Allotment Letter, No Objection Certificate of family members and other relevant documents as required by the TVC at the time of consideration of such application.
